

**SUPREME COURT OF INDIA**  
**ADMN. MATERIALS (P&S)**

**By Speed Post**  
No. 179/AM/17/SCI(AM)  
Dated :28, March, 2018

**Last date of Tender : 11<sup>th</sup> April, 2018**

**NOTICE INVITING TENDER**  
**FOR**  
**SELLING/DISPOSAL OF VARIOUS CONDEMNED/ OBSOLETE FURNITURE ITEMS**

Sealed tenders are invited for sale/disposal of various condemned/ obsolete furniture items in the Supreme Court Premises on 'AS IS WHERE IS BASIS' and 'WHATEVER THERE IS BASIS' at the scrap value. The rates may be quoted for the lot as per description of the items mentioned in Annexure 'A' annexed hereto.

Interested parties, if they so desire, may contact Branch Officer, Admn. Material Branch (Tel. 23111483, 23112235) on any working day between 10.30 AM to 4.30 PM except on Saturday for any further information about the said furniture items before quoting the rates.

**TERMS AND CONDITIONS OF THE TENDER**

1. The tenderers are required to quote their highest and best rates as per **Annexure-' A'** attached for above mentioned items subscribing **“Tender for selling/disposal of Various Condemned/Obsolete Furniture Items”**.
2. Sealed envelope should be used for submitting “Financial bid for selling/disposal of various condemned/obsolete furniture items”.
3. Tender may be sent by post sufficiently early so as to reach the Registry within time, or may be delivered to the undersigned. If tender is sent through Messenger, an authority letter from the tenderer with proof of identity may also be given to the Messenger so that he could show the same along with his own identity proof to the Reception Officer at Reception Counter No.37 for issuance of entry pass.
4. The rates shall be valid for a period of 120 days from the date of opening of the tenders.
5. Hypothetical/conditional tender will not be entertained. Tender once submitted shall not be allowed to be amended/withdrawn till finalization of the matter, otherwise action will be taken against such tenderer as deemed fit by the Competent Authority.
6. The inspection of material should be done carefully by the prospective tenderer or their representative in this office premises on all working days between 11.00 A.M. to 04.00 P.M. except Saturday, Sunday & holidays and query, if any be raised to the concerned officer/official at the time of inspection. No further clarification will be entertained after the above inspection.

7. The tenderers should quote their unconditional rates for the whole items as per the enclosed performa (**Annexures- B**). No tenderer shall be permitted to quote rates for any particular item and lifting will be held in one single lot for all the items mentioned in **Annexure- A**.
8. Over-writing/over typing or erasing of the figures are not allowed and shall render the tender invalid. Each page of tender document should be signed by the tenderer(s). Unsigned & incomplete quotation is liable to be rejected.
9. The Registry will deal with the tenderer directly and no middleman/commission agents etc. should be asked by the tenderer to represent the cause and they will not be entertained by the Registry.
10. The Scrap Value is Rs.96,648/- for the 260 condemned furniture items as per Annexure 'A'.
11. The tenderer shall submit written quotation in closed cover in Proforma (Annexure-B) for purchase of all the items on scrap value.
12. The Registry in its discretion, reserves the right to reject or accept any or all the tenders, partly or completely, at any time without assigning any reason thereof.

#### **TERMS & CONDITIONS OF THE SUCCESSFUL TENDERER**

13. The successful tenderer has to deposit an amount of Rs.5,000/- immediately on the spot whose tender has already been opened by the Tender Opening Committee, by way of Cash. If amount is not deposited appropriate action shall be taken.
14. On final acceptance of the tender, the remaining balance amount is to be deposited by highest tenderer within 3 days, failing which amount of Rs.5,000/- already deposited shall stand forfeited. On such deposit the items shall be allowed to be lifted by the tenderer within 3 days and no extension of time will be given under any circumstances.
15. The successful tenderer will be required to lift all the items in one lot within three days after the payment of the balance amount. In case the material is not removed within the prescribed time the amount of Rs.5,000/- already deposited shall stand forfeited and any loss whatsoever occurring due to this, will be recovered from the tenderer.
16. The successful tenderer shall engage his own labour for lifting the same only from the place earmarked for the purpose and shall have to bear the Cartage for lifting the same.
17. Goods/Materials will be lifted/removed under the supervision of designated officers/officials of the Supreme Court Registry.

18. Registry reserve the right to accept or reject any/ all quotation without assigning any reason whatsoever.
19. The successful tenderer will have to abide by the terms and conditions as may be fixed from time to time by the Registrar (Admn. M.), Supreme Court of India, New Delhi.
20. No damage should be caused to the existing property of the Registry while removing the articles from the site. Any loss/damage to the Registry or injury or personal accident suffered by any person due to negligence or unauthorised worker will have to be indemnified by the successful tenderer.
21. The successful tenderer will have to take away all the condemned/obsolete listed items under consideration and not selectively.
22. Tenderer must enclose copy of address proof (voter I-Card/ Aadhar Card/ Driving License etc.) along with his Tender.

#### **PENALTIES**

23. Conditional tender will not be entertained. If the tender is withdrawn by the concerned party at any time after it is provisionally accepted, the entire amount deposited by him shall stand forfeited.
24. In case of default of any conditions stated in regard to, by the successful tenderer during the period of their engagement, the amount deposited stand forfeited without any further notice or opportunity.
25. It shall be presumed that the tenderer has fully inspected the furniture items before opening the tenders. The Registry shall not be responsible and shall not entertain any complaint in respect of the said items subsequently.

The interested tenderers may send their Sealed Tenders in envelope superscribing **"Tender Documents for selling/disposal of Condemned/Obsolete Various Furniture items"** respectively addressed by name to the undersigned so as **to reach on or before 28-04-2018 upto 3.00 P.M.**, which may be opened at **3.30 P.M.** on the same day in the Supreme Court Registry by a Committee of Officers constituted for the purpose before the tenderers or their authorised representatives who may wish to remain present.

The tenders received after due date/ and/ or time will not be entertained. In case, less than three tenders are received, due to inadequate competition, the same may not be opened and more tenders may be called and will be opened later on at the place, date and time to be notified in due course to the tenderers.

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(BASU DEV SHARMA)  
ADDITIONAL REGISTRAR(AM)  
28-03-2018

**Encl : Annexure-'A' & 'B'**

**List of Condemned/ Obsolete Furniture Items**

<b><u>S. No.</u></b>	<b><u>Particulars of the Item</u></b>	<b><u>Quantity</u></b>
1.	Side Rack (Wooden/ Steel)	09
2.	Peon Bench (Wooden/ Steel)	06
3.	Steel Side Rack (2 Compartments)	06
4.	Tables (with and without top) (Wooden/ Steel)	35
5.	Computer Revolving Chair	85
6.	Separate Drawer Unit (Wooden/Seel)	04
7.	Wooden Cane Chair	04
8.	Cane Chair (Square Pipe/ Round Pipe)	56
9.	Sqare Pipe Cushion Chair (Black & others)	18
10.	Wooden Tub Chair	10
11.	Wooden Chair	05
12.	Executive Revolving Chair	14
13.	Cushion Chair (Cane/ Wooden)	04
14.	Revolving Chair Round Chair	01
15.	Wooden Stool	01
16.	Wooden Cushion Chair	01
17.	Round Shaped Chair (Steel Leg)	01
<b>Total</b>		<b>260</b>

**In addition to above items there are also following items need to be disposed off:**

- few big pieces of old Carpets,
- 192 Nos. of Rubber Wheels of Trolley (6"),
- 44 Nos. of Iron Clamps of Trolleys

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**F.No.179/17/SCI(AM)  
Dated : 28.03.2018**

**PROFORMA**

**(To be filled in by the Tenderers with reference to NIT dated 28.03.2018 for sale/dispose of various condemned/obsolete furniture items etc.)**

- 1. Name of the Bidder with address :**
  
  
  
  
  
  
  
  
  
  
- 2. Name of the contact person with  
Mobile/Telephone No. (s) :**
  
  
  
  
  
  
  
  
  
  
- 3. Fax No./E-mail ID :**
  
  
  
  
  
  
  
  
  
  
- 4. Address Proof :**
  
  
  
  
  
  
  
  
  
  
- 5. Rates quoted for all condemned/obsolete Furniture items:  
(as per Annexure 'A')**

**Signature with date and rubber stamp  
Rubber Stamp of the tenderer**